

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 30
CP (CAA) No. 22/Chd/Hry/2022
(Second Motion)**

**Under Sections 230-232 of
Companies Act, 2013**

In the matter of:-

Adva Optical Networking
India Pvt. Ltd. ...Petitioner-Transferor Company

With

Adva IT Solutions Pvt. Ltd.Petitioner-Transferee Company

Present through Video Conferencing:

Mr. Yash Pal Gupta, proxy counsel for the petitioner companies.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by The Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

2. Heard. Learned proxy counsels for the petitioner Companies. Compliance of last order dated 04.07.2022 has not been made by the petitioner. Let the same be made as directed in order dated 04.07.2022. The matter be listed on 02.12.2021.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 26, 2022
YP